<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 287 OF 2017 & IA NO. 1293 of 2018

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:	
Ambuja Cement Limited	Appellant(s)
Vs.	
Himachal Pradesh Electricity Regulatory	Respondent(s)
Commission & Anr.	
Coursed for the Appellent(a)	

Counsel for the Appellant(s) Counsel for the Respondent(s)	:	- Mr. Pradeep Misra Mr. Manoj Kr. Sharma for R-1
		Ms. Swapna Seshadri Mr. Ashwin Ramanathan for R-2

<u>ORDER</u>

IA NO. 1293 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 287 OF 2017

Finally two weeks time is granted to file rejoinder. Learned counsel for the appellant may file rejoinder on or before 13.11.2018 with advance copy to the other side.

List the matter on 17.12.2018.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson